

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

\*\*\*

O.A. 1244/96.

Dt. of Decision : 29-10-96.

S.Y. Undegaonkar

.. Applicant.

Vs

1. The Director,  
Doordarshan Kendra,  
Ramanthapur, Hyderabad.
2. The Director General,  
Doordarshan, Mandi House,  
Copernicus Marg, New Delhi-1.
3. The Director,  
All India Radio,  
Hyderabad.
4. The Director General,  
All India Radio,  
Akashavani Bhavan,  
Parliament Street, New Delhi.
5. The Union of India, Rep. by its  
Secretary to Min. of Information  
& Broad Casting, New Delhi.
6. Smt. J. Adilakshmi

.. Respondents.

Counsel for the Applicant : Mr. V. Ajay Kumar

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.V.Ajay Kumar, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA was a News Film Librarian converted as a Civil Government servant w.e.f., 3-9-82. He opted for the Civil Government servant status. It is stated that he was redesignated as Library Information Assistant in the pay scale of Rs.1400-2600/- by Directorate General, Doordarshan. R-3 addressed a letter to R-4 for inclusion of the name of the applicant in the seniority list of Library Information Assistant of AIR/DDK in A.P. Zone vide his letter No.Hyd.1(6)1(94-5 dated 30-12-94 (Annexure-II). But it is stated that no reply has been given by R-4 in this connection to his reference so far. In the mean time the Station Director was asked to give information in regard to the bio data of Library Information Assistants. That was sent by R-1 ~~where~~ under whom the applicant ~~was~~ working as Library Information Assistant to R-3 who has to prepare the combined seniority list of Library Information Assistant of A.P.Zone. In the annexure to that letter the name of the applicant finds a place at Sl.No.1. The applicant thereafter also sent a representation to R-3 that his name is not included in the seniority list of Library Information Assistant by R-4. In the mean time a provisional seniority list was issued by R-3 and was communicated to R-1 vide letter No.Hyd. 1(10)/96-S(P) dated 30-08-96 (Annexure-VI) calling for objections from the Library Information Assistants in regard to the seniority as shown in the provisional seniority list. It is stated that in the provisional seniority list the name of the applicant does not find a place.

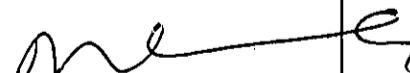
3. Aggrieved by the above, he has filed this OA praying for a declaration to the respondents to include his name in the provisional seniority list of Library and Information Assistants working in All India Radio/Doordarshan Kendras in the A.P.Zone annexed to the letter (No.Hyd 1(10)/96-S(P) dated 30-08-96 (Annexure-VI) as on 1-7-96 and

for a consequential direction to consider him for promotion to the post of Assistant Library and Information Officer on the basis of ~~the~~ seniority. It is seen from the letter at Annexure-VI that the seniority list of Library and Information Assistant of AP Zone as on 1-7-96 is only provisional. Objections are called for from ~~the~~ the staff before finalising the provisional seniority list. The applicant has ample opportunity to represent in regard to non-inclusion of his name in that seniority list and the respondents are bound to consider his representation before finalising the provisional seniority list. If such a representation is received by the respondents within a fortnight from today, the same should be disposed of in accordance with law before finalising the seniority list as on 1-7-96 enclosed as Annexure-VI letter. If any promotion is made before disposal of the representation of the applicant to be ~~submitted~~, such promotions are subject to the final reply to be given by the R-3 before finalising the objections raised by him against the provisional seniority list.

4. In any case the applicant is going to be aggrieved by the reply to be given to his representation he is free to approach this Tribunal by filing a fresh OA under section 19 of the A.T.Act, 1985.

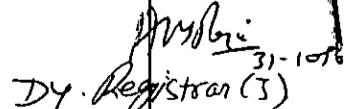
5. The OA is disposed of as above at the admission stage itself. No costs.

(Registry should send a copy of the OA with the enclosures along with the judgement to R-2 and R-4)



(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 29th October 1996.  
(Dictated in the Open Court)

  
Dy. Registrar (J)

Copy to:-

1. The Director, Doordarshan Kendra, Ramanthapur, Hyr.
2. The Director General, Doordarshan, Mandi House, Coper-nicus Marg, New Delhi.
3. The Director, All India Radio, Hyd.
4. The Director General, All India Radio, Akashavani Bhavan, Parliament Street, New Delhi.
5. The Secretary to Ministry of Information & Broad Costing Union of India, New Delhi.
6. One copy to Sri. V.Ajay kumar, advocate, CAT, Hyd.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

9/11/96

09.10.1996

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 29/10/96

ORDER/JUDGEMENT  
R.A.C.P./M.A.NO.

in  
O.A.NO. 1244/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

136/22824  
A/H 6/22824

